

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No. 342/95

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Mr. Chandel Narain Sharma versus C. O. T.

Date of Order	Orders	Signature
<u>03.4.2000</u>	Shri S.K.Jain, President of the C.A.T. Bar Association, alongwith the other members of the Bar, has mentioned that due to the sad demise of Shri Sada Rangani, Advocate, a reference may be made in the Tribunal at 11.00 A.M. and the work may be suspended thereafter. Accordingly, the reference was made at 11.00 A.M. and the work of the Tribunal is suspended for today. May be listed for admission/direction/hearing on <u>12/7/2000</u>.  (N.P. NAWANI) MEMBER (A)  (B.S. RAIKOTE) VICE CHAIRMAN	
<u>12.7.2000</u> <i>Recd affcom 17/7/00</i> <i>Recd copy Mmms govt Ad. 17-7-2000</i>	Mr. P. N. Jati, Counsel for the applicant - Mr. V. C. Gurjar, Counsel for the respondents The learned counsel for the applicant submits that he has instructions to withdraw the application and permission may be granted. Permitted. Application is dismissed as withdrawn. No costs.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  (B. S. RAIKOTE) Vice Chairman	